दिया था कि नर्मदा ग्राखासन जल विवाद पंच फैसले को सौपने मे कोई कठिनाई नहीं है, यदि 'हा', तो ऐसा ग्राश्वासन किस **ब्राधार पर** दिया गया था; ब्रौर

(ख) इस प्रसग मे उनकी मध्य प्रदेश के मुख्य मत्री के साथ किस प्रकार की बातचीत हुई ग्रौर किन-किन मुद्दो पर सहमति ग्रथवा ग्रसहमति रही?

† NARMADA WAFER DISPUTE

258. PT. BHAWANIPRASAD TI-WARI: Will the Minister of IRRI-GATION AND POWER be pleased to state:

- (a) whether the Prime Minister gave any assurance to the Chief Minister of Gujarat to the effect that there was no difficulty in referring the Narmada water dispute to arbitration, if so, on what basis such an assurance was given; and
- (b) the nature of the talks held by her with the Chief Minister of Madhya Pradesh in this regard and the issues on which there was agreement or disagreement?]

सिंचाई तथा विद्युत् मंत्रालय मे राज्य मंत्री (प्रोफेसर सिद्धेश्वर प्रसाद): (क) तथा (ख) भारत सरकार छः वर्षों से नर्मदा जल-विवाद का बातचीत द्वारा हल करने का प्रयत्न कर रही है भ्रौर जैसे कि ये प्रयत्न सफल नही हो पाए है, यह निर्णय किया गया है कि नर्मदा जल विवाद को ग्रन्तर्राज्यीय जल-विवाद अधिनियम, 1956 के अन्तर्गत न्याय निर्णय के लिए निर्दिष्ट किया जाए।

†[THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGA-TION AND POWER (PROF. SID-DESHWAR PRASAD): (a) and (b) Government of India have been trying for a negotiable settlement on Naimada waters for six years and as these attempts have not succeeded, Lit has been decided to refer the Narmada Water Dispute for adjudication under the Inter-State Water Disputes Act, 1956.]

to Questions

LEGISLATION FOR FIXING THE MARRIAGEABIL AGE OF GIRLS AND BOYS

303. SHRI R. P. KHALLAN: Will the Minister of HEALTH AND FA-MILY PLANNING AND WORKS, HOUSING AND URBAN DEVE-LOPMENT be pleased to state:

- (a) whether Government since received the replies from the State Governments and Union Ferritory Administrations to their circular about the proposal to bring legislation for fixing the marriageable age of girls and boys; and
- (b) if so, the views expressed by them in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHAN-DRASEKHAR): (a) Replies from all the State Governments and Union Territories have not yet been ceived.

(b) The views of the State Governments and Union Territories from whom replies have been received so far are given in the enclosed statement.

STATEMENT

States/Union Territories which are in favour of raising the minimum age at mairiage to 21 years in the case of males and 18 years in the case of temales are—

Kerala, Madhya Pradesh, Maharashtra, Mysore, Punjab, Uttar Pradesh and West Bengal; and Union Territories of Andaman & Nicobar Islands, Delhi, and Laccadive, Minicov and Aminidive Islands.

[[]English translation,

Transferred from the 5th May, 1969.

The Governments of Kerala and Delhi Administration have suggest ed a still higher minimum age at mairiage for males (12 2) years The Government of Kerala have also sug gested the minimum age at marriage for females as 20 years

Witten Answers

The Governments of Assam Harvana are agreeable to the mini mum age at marriage being raised to 20 years and 19 years respectively in the case of males and 16 years in the case of females

The Union Territory of Himachal Pradesh are in favour of raising the minimum age at marriage to 21 years in the case of males but are not in favour of raising the age at marriage from 15 to 18 years in case of females

The Union Ferritories of Dadra and Nagar Havelr and Pondicherry are not in favour of making change

Nagaland and NEFA have no comments to make

TRECOGNITION OF PAST SERVICE OF GOVERNMENT EMPLOYEES FROM PAKISTAN

457 DR (MRS) MANGLADEVI TALWAR Will the Minister of HINANCE be pleased to state

- (a) whether Government any scheme to recognise past Govern persons ment service of displaced from Pakistin who have had to come to India under compelling circumstances, for the purpose of determin ing continuity in service for pen sionary and other terminal benefits,
- (b) it so, how many cases of displaced persons from West Pakistan and East Pakistan have been considered since 1948, and
- (c) what steps are being taken to expedite those cases and if no steps have been taken, the reasons therefor?

THE DEPUTY PRIME MINIS TER AND MINISTER OF FΙ

NANCE (SHRI MORARII DESAI) (a) The permanent displac ed Government servants belonging to the former Provincial Govern ments of Sind or the NWIP who migrated to India before 31st De cember, 1951 owing to peculiar cir cumstances prevailing after the 15th August 1917 in Sind and after the 1st March, 1947 in the NWFP and were appointed in the Government of India before attaining the age of 55 years have been allowed pension calculated on the basis of qualifying scivice rendered in Sind or NWIP combined with the service rendered under the Government of India whether in temporary permanent capacity

to Questions

- (b) Government of India have no scheme for admitting to pension displaced Government servants belong ing to the former Provincial Gov comment of undivided Bengal opted for service in Pakistan and who migrated to India on or after $15.8\,1917$ No information is avail able in regaid to the number of pen sion cases of displaced Government belonging to servants Sind NWFP which were considered since 1948
- (c) The pension cases of displaced Government servants from Sind and the NWFP are processed by the pension sanctioning authorities in the same manner as pension cases of other Central Government servants are processed The pension sanc tioning authorities are required to follow the procedure and instructions which have been issued by the Ministry of Finance from time to time to ensure expeditious disposal of pen sion cases

STATUES OF FORMER ENGLISH Ruiers

412 DR BHAI MAHAVIR the Minister of HEALTH AND IA MILY PLANNING AND WORKS, HOUSING AND URBAN LOPMENT be pleased to state